

301-27/2005-Eco.

Dated: 7th June 2006

To: All Telecom Access Providers.

Subject: Direction under Section 13 read with Section 11(1)(b)(i) & (v) and Section 11(1) (d) of the TRAI Act 1997 - Credit Limit for Post-paid subscribers.

TRAI had issued a Direction on 27/6/2005 to all Access Providers laying down certain system and procedure in respect of credit limit for postpaid subscribers. One condition mandated by the Authority in that Direction was that the credit limit set for a postpaid subscriber shall be intimated to him/her. However, no specific mode for intimating the credit limit was indicated in the said Direction.

2. In order to further streamline the system in the interests of consumers, the Authority, in exercise of the powers conferred upon it under Section 13 read with paras (i) and (v) of clause (b) and clause (d) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) hereby directs all Telecom Access Providers that the credit limit set for a postpaid customer shall be mandatorily included in the monthly statement/ bill of the customer on a regular basis.

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